

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 12th Day of November, 2018)

Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)
Hon'ble Mr. Mohd. Jamshed, Member (Administrative)

Contempt Petition No.330/07/2018
(Arising of Original application No.330/819/2017)

Preeti Mishra, aged about 31 years, w/o Late Ajay Mishra, R/o Gram Basni, Sakaldiha, Chanduli, District – Chandauli.

..... **Applicant**

By Advocate: Shri Sachin proxy counsel to Shri A.K. Singh

Versus

Kishor Kumar Verma. Presently posted on the post of Divisional Railway Manager, East Central Railway, Mughalsarai, District – Chandauli.

..... **Respondent**

By Advocate: Shri A.N. Ambust proxy counsel to Shri Sher Bahadur Singh

O R D E R

Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)

Shri Sachin Upadhyay proxy counsel to Shri A.K. Singh, Advocate, is present for the applicant. Shri A.N. Ambust proxy counsel to Shri Sher Bahadur Singh, Advocate is present for the respondents.

2. This Tribunal vide order dated 30.08.2017 passed the following directions:-

"In view of the limited prayer made by counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed of with direction to respondent No.3/Competent Authority to decide the representation dated 01.06.2017 (Annexure A-7) of the applicant by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order. The applicant

is also directed to send a copy of this order along with a copy of the representation dated 01.06.2017 (Annexure A-7) to the said authority within a period of two weeks. No order as to costs."

3. In compliance of the aforesaid order, Divisional Railway Manager, East Central Railway, Mughalsarai has passed the order dated 27.11.2017 (Annexure-1 to the compliance report) and representation of the applicant has been disposed of as per order of this Tribunal.

4. As substantial compliance has been made by the respondents. The contempt petition is dismissed. Notice is discharged.

5. M.A. Nos. 2280/2018, 2281/2018 & 2282/218 filed by the respondents along with compliance report have also finally disposed off.

(Mohd. Jamshed)
Member (A)

(Justice Bharat Bhushan)
Member (J)

Sushil